

CA No.03 of 2016 *IN*
CP NO. 132 (ND)/11
RT No.41/2016 with

Vikas Garg & Anrs.

...Petitioners

Versus.

M/s James Hotels & Ors.

...Respondents

Present:- Mr.Atul Sood, Advocate for petitioner No.1,
Mr. S.K. Madan in person for petitioner No.2,
Mr.Gaurav Mankotia, Advocate for Mr. V K Sachdeva,
Advocate for respondents No.1 to 7.
Ms. Poonam Verma, Advocate for respondent No.8.

Learned counsel for petitioner No.1 has now moved CA No. 03 dated 19.09.2016 with prayer for placing on record certain documents advance copy of which was supplied to the learned counsel for the respondents. Learned counsel for respondents seeks time to file reply to the application as well as the main petition. Let the reply be filed by the respondents to the application dated 19.09.2016 along with reply to the main petition at least two days before the next date with advance copy to the other side.

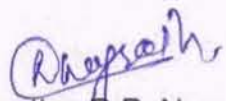
Learned counsel for the parties have informed that CA No.149 of 2014, CA No.95 of 2012 and CA No.190 of 2013 are also pending for disposal.

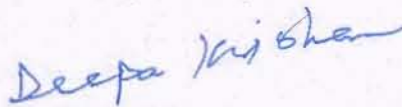
Mr. V.G.Nipane, Assistant Registrar of Companies, Chandigarh present, has recorded his statement that he has not been able to locate the

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record of the annual return of the company for the year 2010-11 as it was not available in the system. He has further stated that the Registrar of Companies has lodged a complaint in the office of MCA-21 and the response is awaited. The copy of letter sent to MCA has been handed over by the Assistant Registrar which be taken on record. Mr. V.G.Nipane is bound down to bring annual return for the year ending 31.03.2011 on the next date. Learned counsel for the petitioner also submits that annual returns from the years 2006-07 onwards would be relevant but it is observed that the same may be produced on record by the respondent with appropriate application along with affidavit. It is directed that till the next date of hearing no force will be used against the petitioners without prejudice to the enquiries being held.

List the matter on 07.10.2016.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

September 23, 2016

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